

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)

APPEAL NO. 209 OF 2018

Dated: 16th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Kerala State Electricity Board Limited

... Appellant(s)

Vs.

Kerala State Electricity Regulatory Commission

... Respondent(s)

Counsel for the Appellant (s) : Mr. Mukund P. Unny
Mr. P.V. Dinesh

Counsel for the Respondent(s) : Mr. Sriram Parakkat
Mr. Sarath S. Janardnan for R-1

ORDER

The learned counsel, Mr. Sakesh Kumar, appearing for the first Respondent prays for another four weeks' time to file the reply.

Submission made by the learned counsel appearing for the first Respondent, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos. 1 is permitted to file the reply on or before 18.12.2018 after duly serving copy to the Appellant. Thereafter, the learned counsel appearing for the Appellant may file his rejoinder submission on or before 24.01.2019, after duly serving copy to the Respondent.

List this matter on **04.02.2019**, as agreed by the learned counsel appearing for both the parties

(S.D. Dubey)
Technical Member
pr/mk

(Justice N.K. Patil)
Judicial Member